

IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT -III, NEW DELHI.

Appeal No.188/2017

In the matter of:

M/s. Vishwakarma Enterprises (India) Pvt. Ltd.

...Appellant

SECTION: Under Section 252

Coram:

Order delivered on 07.12.2017

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

For the Appellant.

CA Shyam Sunder Mangla,  
CS. Subhash Gupta &  
Director Ashish Diwan.  
Manish Raj, CP for ROC, Delhi.

For the intervener.

ORDER

Due to paucity of time the matter is adjourned to 17.01.2018.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

\*KCS\*